## अनाधिकृत कालोनियों के नियमित किये जाने का

Written Answers

- 497. श्री शब्बीर अहमद सलारियाः क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे किः
- (क) क्या दिल्ली की अनाधिकृत कालोनियों को नियमित करने के संबंध में दिल्ली महानगर परिषद अथवा दिल्ली नगर निगम से प्राप्त कोई प्रस्ताव सरकार के विचाराधीन है:
  - (ख) यदि हां. तो उस का ब्यौर क्या है:
- (ग) प्रस्ताव को कब तक स्वीकृति दे दिये जाने की सम्भावना है: और
- (घ) नियमित की जाने वाली कालोनियों की संख्या तथा उनके नाम क्या है?

शहरी विकास मंत्री (श्री मुरासोली मारन): (क) जी, नहीं।

(ख) से (घ) उपर्युक्त भाग (क) के उत्तर को देखते हए प्रश्न ही नहीं उठता।

## Reverting of Base Year for Consumer Price Index

- 498. SHRI SUKOMAL SEN: Will the Minister of LABOUR be pleased to state:
- (a) whether Government are reconsidering the question of reverting the baseyear for Consumer Price Index from 1982 to 1960; and
- (b) if so, the details thereof; and if not, the reasons therefor?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PAS-WAN): (a) No, Sir.

(b) The series of Consumer Price Index for industrial workers with base year 1960 was based on the results of a Family Living Survey conducted during 1958-59. With the passage of time, the Consumer Price Index based on this survey had become out of date. The new series of Consumer Price Index with 1982 as the base year, which is based on the actual consumption expenditure pattern as revealed by the Family Income and Expenditure Survey conducted during 1981-82, was introduced, effective from the month of October, 1988, after holding wide ranging tripartite consultations at the national and at the regional levels. Therefore, the question of reverting the base year from 1982 to 1960 does not arise.

to Questions

## **Emigration of Indian Workers**

- 499. SHRÎ SUNIL BASU RAY: Will the Minister of LABOUR be pleased to state:
- (a) what is the number of Indian workers emigrating outside India, State-wise, during the last three years, year-wise;
- (b) whether there are any rules/regulations to protect the emigrant's interest, if so, the details thereof;
- (c) whether Government are aware of their grievances, if so, the remedial measures taken so far in this direction;
- (d) whether Government have entered into any agreement with the emigrating countries, if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PAS-WAN): (a) Figures relating to Indian workers emigrating outside India, Statewise are not maintained. During the last three years emigration clearance was granted by various offices of Protectors of Emigrants as under:

1986: 1.14 lakhs 1987: 1.25 lakhs 1988: 1.70 lakhs

- (b) Yes, Sir. The Emigration Act, 1983, and the Rules made thereunder.
- (c) Upon receipt of complaints, the same are taken up for investigation and redressal of grievance with our Missions abroad, Protector of Emigrants, police authorities and the recruiting agent concerned. Depending upon the investigation report drastic action such as suspension or cancellation of licence of the recruiting agent is also taken. Public can see designated officers on every Monday, Wednesday & Friday in the Labour Ministry without prior appointment for redressal of grievances.
- (d) An agreement concerning the organisation of manpower employment bet-